



No. 49/FSA Reports/FSMS/FSSAI/2018
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
(Regulatory Compliance Division)

FDA Bhavan, Kotla Road,
New Delhi-110002

Dated, the 19th April, 2018

To

**The Commissioners of Food Safety/Officers-in-Charge for Food Safety
All States/UTs**

**Sub:- Violation of Food Safety and Standards Act, 2006, Rules and Regulations made thereunder
by various educational institutions across the country-reg.**

Sir/Madam,

In terms of Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011 under Regulation 2.1.5 (2) the CEO of FSSAI in the capacity of Food Safety Commissioner may initiate food safety audit of Central Government Organisations once in a year through its own or accredited agencies. Accordingly, FSSAI recently got audit of hostel mess and Colleges/Universities canteens/cafeterias of 11 Central Educational Institutions conducted through its provisionally recognised third party food safety auditing agencies. Out of 11 institutions, 7 institutions have failed the audits and rest of the 4 Institutions need improvements.

2. During the third party audits of canteens/cafeterias/messes being run in the premises of Central Government Institutions like IITs/AIIMS/IISC/IIMs/IISER, the issue of non adherence to the general hygienic & sanitary practices as provided in the Part-V of Schedule 4 of Food Safety & Standards (Licensing and Registration of Food Businesses) Regulations, 2011 has been highlighted and it was also observed that most of the canteens/cafeterias/hostel messes were not having FSSAI Registration/License. In this context, it is reiterated that Section 31(1) of FSS Act, 2006 stipulates that no person shall commence or carry on any food business/activity except under a license. All catering units operating such canteens/cafeterias/messes in the premises of Central Government Institutions fall under the definition of Food Business Operator (FBO) and need to obtain a license/registration.

3. Accordingly, such canteens/cafeterias/messes being run in the premises of Central Government Institutions, if found violating any of the provisions of provisions contained in Food Safety and Standards Act, 2006, Rules and Regulations made thereunder, would be subject to penal action.

4. All such FBOs engaged in Catering Units i.e. hostel messes, canteens, cafeterias, etc. may therefore be directed to take immediate action to apply for FSSAI License and follow the General Hygienic and Sanitary Practices as responsible FBOs. The FBOs can apply for license online through FLRS portal i.e. <https://foodlicensing.fssai.gov.in/index.aspx> . In case of any clarification, they may contact FSSAI's Helpline Number (#1800112100) or email at licensing@fssai.gov.in .

5. You are requested to identify defaulting FBOs operating hostels, messes and Colleges/Universities canteens, etc. and take strict action against them under the FSS Act, 2006, Rules and Regulations made thereunder to ensure availability of safe & hygienic food.

Yours faithfully


(Garima Singh)
Director (RCD)
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